

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
**(through Hybrid Mode)**  
**COURT-I**

Item No. 112

IA No. 245/2021  
and  
CP (IB) No. 139/Chd/Pb/2020

**IN THE MATTER OF:**

Punjab National Bank

...Petitioner

Vs.

Ahuja Cotspin Pvt. Ltd.

...Respondent

**Under Section:** 7, 60(5), IBC 2016

**Order delivered on 07.05.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner in main CP and  
Applicant in IA No. 245/2021

:

Mr. Pulkit Goyal, Advocate

For the Respondent in main CP and  
Respondent in IA No. 245/2021

:

Mr. Anand Chhibbar, Senior Advocate  
Mr. Vaibhav Sahni, Advocate

**ORDER**

**CP (IB) No. 139/Chd/Pb/2020**

Reply has been filed by learned counsel for the respondent vide Diary No. 280/2 dated 17.01.2024. The same is taken on record. Rejoinder has been filed by learned counsel for the petitioner vide Diary No. 280/3 dated 12.02.2024. The same is also taken on record. Learned counsels for the parties are directed to file short written submissions after exchanging copies with each other at least one week before

the next date of hearing. List the matter for arguments on 27.05.2024 in supplementary list.

**IA No. 245/2021**

This application will be taken up along with the main CP for argument on 27.05.2024 in supplementary list.

-sd-  
**(L. N. GUPTA)**  
**MEMBER (T)**

SM

-sd-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**